

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH

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REGIONAL BENCH – COURT NO. 1

**Service Tax Appeal No. 60486 Of 2021**

[Arising out of OIA No. CHD-EXCUS-001-APP-29-2021-22 dated 13.07.2021 passed by the Commissioner (Appeals) of CGST, Chandigarh]

**M/s T K India Pvt. Ltd.**

Plot No. 346-347, Industrial Area, Phase-II, Chd.

**: Appellant (s)**

Vs

**CG & ST- Chandigarh**

C. R. Building, Sector 17-C

**: Respondent (s)**

APPEARANCE:

None for the Appellant

Ms. Swati Chopra, Authorised Representative for the Respondent

**CORAM : HON'BLE Mr. S. S. GARG, MEMBER (JUDICIAL)**

**ORDER No. A/60093/2023**

Date of Hearing:11.04.2023

Date of Decision:11.04.2023

**Per : S. S. GARG**

A letter dated 06.02.2023 has been received from the appellant praying that he may be permitted to withdraw the present appeal.

2. Prayer is allowed.
3. Hence, the appeal is dismissed as withdrawn.

*(Dictated & pronounced in the open Court)*

**(S. S. GARG)**  
MEMBER (JUDICIAL)